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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH :ALLAHABAD

REVIEW APPLICATION NO.31 OF 2007

IN

ORIGINAL APPLICATION NO. 476 of 2005

ALLAHABAD THIS THE 8th DAY OF May, 2007

HON'BLE DR. K.B.S. RAJAN, J.M.
HON'BLE MR. P.K. CHATTERJI, A.M.

Gautam Giri ... Applicant

Versus

Union of India & Ors ... Respondents

ORDER

BY DR. K.B.S. RAJAN, MEMBER-J

The applicant in OA 476/05 has filed this review application, contending that after the judgment was reserved by an M.A. Documentary evidences to prove that the nature of initial appointment of the applicant was against regular vacancy and through the proper procedure of recruitment had been filed but the same had not been considered while passing the order.

2. The applicant was expected to submit such documents as a part of pleadings and if there be any such documents filed after the hearing, the same cannot be taken into account without due notice to the respondents. Be that as it may; the OA had been only disposed of with liberty to the applicants in all the O.As in the common order to make a representation if the applicants could prove that

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their initial appointment was against regular vacancy. The doors are not shut for the applicants once and for all.

3. The documents annexed to the Review have been perused and certainly the same gives an impression that the applicant though appointed on ad hoc had been appointed against regular vacancies and the terms of appointment including all India Transfer Liability go to show that the appointment, if subsequently followed by regularization, would result in the regularization right from the beginning. This is the prima facie view. However, since liberty is given to the applicant, he has to make representation and the respondents shall, keeping in view the above observation take a judicious decision in this regard.

4. Review Application is closed with the above observation.

MEMBER-A MEMBER-J

GIRISH/-